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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/ 2108 IA

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Tinsukia

Dated Guwahati, the 19th April, 2021.

Sub:- **Permission to avail HTC**

Ref:- Your letter No. letter No. letter No. DJT/CAO/III/19/2884-85/2021
dated 09.04.2021

Sir,

With reference to the above, I am directed to inform you that Smti Al Moohmina Muzzammil, Munsiff No.1, Tinsukia has been allowed to return from her home town Silchar on 25.04.2021 by availing HTC.

Smti Muzzammil may be informed accordingly.

Yours faithfully,

sd/-

2112 REGISTRAR (VIGILANCE)
Memo NO. HC.VII-03/2020/ 2109 - IA dated 19.4.2021

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Al Moohmina Muzzammil, Munsiff No. 1-cum-Judicial Magistrate First Class, Tinsukia for information with reference to her letter dated 09.04.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

19/4/2021
REGISTRAR (VIGILANCE)

Ran